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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

IA 285/2017 with C.P. (I.B) No. 123/9/NCLT/AHM/2017

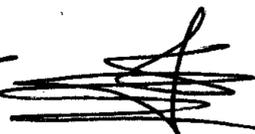
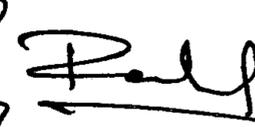
Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

Name of the Company: Dr. Pranav Shah
V/s.
Shalby Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. GURSHARAN H. VIRK, ADV for Respondent 
2. Mr. Nandish Chudgar }
a/w. Mr. Raheel Patel } Adv. } Petitioner } 
i/b. M/s. Nanavati }
Associates }

ORDER

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel patel
i/b Nanavati Associates present for Operational Creditor/ Original Petitioner.
Learned Advocate Mr. Gursharansingh Virk present for Original Respondent.

Rejoinder filed.

At request of Learned Counsel for both sides on the ground that they are making
some efforts for settlement.

List the matter on 08.11.2017 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 27th day of October, 2017.